

(7)

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.**

ORIGINAL APPLICATION NO. 346 OF 2007.

ALLAHABAD THIS THE 5<sup>TH</sup> DAY OF APRIL, 2007

Hon'ble Mr. Justice Khem Karan, V.C.

Anirudh Kumar Dubey

Son of A.K. Dubey

R/o SPM Industrial Area, Hathras.

.....Applicant

By Advocate: Sri Vishal Agrawal)

Versus.

1. Union of India through the Secretary, Ministry of Communication, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Senior Superintendent of Post Office, Aligarh.
3. Senior Post Master, Aligarh Dn. District Aligarh-202001.
4. Post Master, Hathras MDG, District Hathras.
5. Post Master SPM Beswan Aligarh, District Aligarh.

.....Respondents

O R D E R

Heard Sri Vishal Agrawal, learned counsel for the applicant on this Original Application.

2. The applicant is aggrieved of his transfer dated 19.12.2006 by which he has been transferred from Hathras MDG to Beswan, Aligarh. It is stated that he received this transfer order in the month of January 2007. The main grounds taken for assailing the transfer order is, that, such transfer could not have been effected in Mid Academic Session, as the applicant's, school going children, are getting education in Hathras and also on the ground that his wife is Assistant Teacher at Hathras and so he should have been allowed to remain with his family at Hathras.

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(2)

3. The learned counsel for the applicant has submitted that the applicant wants that he should be allowed to remain atleast upto June 2007. The Tribunal is of the view that the applicant should place his problem, by way of making representation, before respondent NO.2 and if it is done within a week from today, the respondent NO.2 will sympathetically consider the grievance of the applicant and pass suitable orders, within a period of two weeks thereafter. The O.A. stands disposed of.

No costs.

Vice-Chairman

Manish/-

✓ Dm n  
05-4-07